

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-342(PB)/2021**

**IN THE MATTER OF:**

Nitesh Vasantrya Bhorkar-Propreitor NB Equipments  
& Engineering Services .... Petitioner/Applicant  
v.  
The Indure Pvt. Ltd. .... Respondent

**Order Under Section 9 of Insolvency & Bankruptcy Code**

**Order delivered on 13.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant -  
For the Respondent -

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process should not be initiated in respect of corporate debtor-respondent.

List on 10.08.2021.

— sd —

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**